

LITEM NO.8

COURT NO.7 SECTION IIC
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).7088-7089/2012
(Arising out of impugned final judgment and order dated 27/07/2012
in MP No. 1/2009 27/07/2012 in CRLOP No. 24182/2009 27/07/2012 in
CRLOP No. 26663/2007 passed by the High Court Of Madras)
R.ELAVAZHAGAN @ BABU Petitioner(s)

VERSUS

PANKAJAM VILWANATHAN & ORS. Respondent(s)
(With appln(s) for exemption from filing O.T. and seeking
permission to file additional documents) (For Final Disposal)
Date : 25/01/2017 These petitions were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. G. Sivabalamurugan,Adv.
Ms. Vandana,Adv.
Mr. L.K. Pandey,Adv.

For Respondent(s) Mr. M. Yogesh Kanna,Adv.
Ms. Nithya,Adv.

Mr. P.V. Yogeswaran,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the petitioner seeks some time
to get instructions in this matter.

List on 31.01.2017 to enable him to do the needful.

(NARENDRA PRASAD) (RENU DIWAN)

COURT MASTER ASSISTANT REGISTRAR